

**IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION**

TRANSFER PETITION (CRL) NO.88 OF 2024

RUKMANI PRADHAN & ORS.

PETITIONER(S)

VERSUS

PALLAVI LUDHRANI & ORS.

RESPONDENT(S)

WITH

TRANSFER PETITION (CRL) NO.89 OF 2024

O R D E R

1. Heard learned counsel for the parties and perused the material placed on record.
2. Applications (IA No.247676/2024 and 247675/2024) in the respective transfer petitions have been jointly filed by the parties praying for dissolution of marriage between petitioner no.3 (Binay Pradhan) and respondent no.1 (Pallavi Ludhrani) and grant of decree of divorce by mutual consent by exercising this Court's power under Article 142 of the Constitution of India.
3. A Settlement Agreement dated 24.09.2024

arrived at between the parties before the Supreme Court Mediation Centre, New Delhi is already available on record.

4. Learned counsel for the parties have submitted that all the disputes and differences between the parties having been amicably resolved and the parties have decided to part ways on certain terms and conditions and appropriate and necessary orders may be passed in terms of the said Settlement Agreement.

5. Accordingly, having considered the facts and circumstances of the case as also the nature of the dispute and making the Settlement Agreement dated 24.09.2024 part of this order, we dissolve the marriage between petitioner no.3 (Binay Pradhan) and respondent no.1 (Pallavi Ludhrani) and grant a decree of divorce by mutual consent invoking this Court's power under Article 142 of the Constitution of India. Decree be drawn accordingly.

6. It goes without saying that both the parties will continue to abide by the terms of the settlement without any exception.

7. In that view of the matter, all the legal proceedings/cases pending before different forums/courts, details of which are mentioned in the settlement agreement and are given below, shall stand quashed/disposed of in terms of this order:

- (i) Divorce Petition being HMA No.1292/2021 titled '*Binay Pradhan vs. Pallavi Ludhrani*' before the Court of the Principal Family Judge, Gautam Budh Nagar, Noida, U.P.;
- (ii) Criminal Misc. Case No.847/2023 titled '*Pallavi Ludhrani vs. Vinay (Binay) Pradhan and Ors.*' before the Additional Chief Judicial Magistrate-4, Lucknow, U.P.; and
- (iii) Criminal Case No.21724 of 2023 titled '*State vs. Binay Pradhan & Ors.*' before the F.T.C. (Crime Against Women) Lucknow, U.P. as also FIR No.72/2022 registered at P.S. Mahila Thana, Lucknow, U.P.

8. We record our appreciation for the reasonable stand taken by the parties as well as the cooperation extended by their respective learned counsel.

9. Registry is directed to forward a copy of this order to the forums/courts concerned.

10. These Transfer Petitions and the pending application(s) stand disposed of in the above terms.

.....J.
[VIKRAM NATH]

.....J.
[R. MAHADEVAN]

NEW DELHI;
NOVEMBER 05, 2024

ITEM NO.3

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Transfer Petition(s)(Criminal) No(s). 88/2024

RUKMANI PRADHAN & ORS.

Petitioner(s)

VERSUS

PALLAVI LUDHRANI & ORS.

Respondent(s)

(IA No. 23004/2024 - EX-PARTE STAY AND IA No. 23005/2024 -
EXEMPTION FROM FILING O.T.)

WITH

T.P.(Cr1.) No. 89/2024 (II)

(IA No. 23311/2024 - EX-PARTE STAY AND IA No. 23312/2024 -
EXEMPTION FROM FILING O.T.)

Date : 05-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Mr. Athira, Adv.
Mr. Pradeep Nawani, Adv.
Mr. Mukesh Kumar, Adv.
Mr. Sanya Sharma, Adv.
Mr. Anand Ashutosh, Adv.
Ms. Srishti Saini, Adv.
Mr. Rishi Kapoor, AOR
Mr. Abhinav Kumar Garg, Adv.

For Respondent(s) Ms. Mukti Chowdhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Transfer Petitions and the pending
application(s) stand disposed of in terms of the signed
order.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

(Signed order is placed on the file.)